

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

CIVIL APPEAL NO. 14364 OF 2015
(Arising out of SLP(C)No.8253 of 2015)

H.P. CHIKKARAMA REDDY & ANR. ... APPELLANT(S)

VS.

KANTHAMMA & ORS. ... RESPONDENT(S)

J U D G M E N T

ANIL R. DAVE, J.

1. Leave granted.
2. In view of the judgment of this Court dated 16th October, 2015 in Civil Appeal No.7217/2013 in the case of Prakash & Ors. Vs. Phulavati & Ors., the impugned order is set aside and the appeal is remanded to the High Court for a fresh decision on merits in accordance with law.
3. Parties shall appear before the High Court for further proceedings on 4th January, 2016.
4. *The appeal is allowed with no order as to costs. Pending application, if any, stands disposed of.*

.....J.
[ANIL R. DAVE]

.....J.
[ADARSH KUMAR GOEL]

New Delhi;
11th December, 2015.